NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Company Appeal No. 03/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016

NAME OF THE PARTIES: Mr. Nowroz Fali Jilla

V/s.

M/s. Tata Motors Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58 of the Companies Act, 1956.

S. No. NAME DESIGNATION SIGNATURE

O Pranch J. Chada Parther

Ms. Dhankat Robins

Robins

Awhr R 1 x 2

DESIGNATION

SIGNATURE

More Robins

Awhr R 1 x 2

Por LMJ LAW PRACTICE Petitioner

Common Order Company Appeal Nos. 03, 04, 05 & 07/58/CLB/MB/MAH/2015

In Company Petitions 03/2015, 04/2015, 05/2015 & 07/2015, the Counsel appearing on behalf of R1 & R2 has categorically stated that they will find an amicable settlement with the Petitioner provided the matter is posted to some other date. At request of the Respondent counsel, list this matter for reporting Settlement on 4.1.2017.

sd/-B.S.V. PRAKĀSH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)